

trade channels, and result in deterioration in the quality of coal supplied to the consumers. In spite of what the Association stated the scheme has been functioning satisfactorily for the last one year.

Degree College in Naham District of Himachal Pradesh

2429. **Shri Pratap Singh:** Will the Minister of Education be pleased to state:

(a) whether the attention of Government has been drawn to the demand of the residents of Naham, District Sirmur, Himachal Pradesh for a Science Degree College for that part of Himachal Pradesh; and

(b) if so, the action taken in the matter?

The Minister of Education (Dr. K. L. Shrivall): (a) and (b). Yes, Sir. The proposal of the Himachal Pradesh Administration to start a Government College at Sirmur was considered by the Advisory Committee on Himachal Pradesh at its meeting held on 31st August, 1962. Its views are awaited.

Swedish Aircrafts for I.A.F.

2430. **Shri Mohan Nayak:** Will the Minister of Defence be pleased to state:

(a) whether it is a fact that the Additional Defence Secretary visited Sweden recently for the purchase of Swedish Aircraft for the I.A.F.; and

(b) if so, what is the outcome of the visit and talks?

The Minister of Defence (Shri Krishna Menon): (a) No, Sir.

(b) Does not arise.

Accommodation for Delhi Cantt. Employees

2431. **Shri S. M. Banerjee:** Will the Minister of Defence be pleased to state:

(a) why civilian Defence Employees of the Central Government, working

in Delhi Cantt. are not entitled for Government residential accommodation from general pool controlled by the Directorate of Estates, under the Ministry of Works, Housing and Supply, when Delhi Cantt. is considered at par with New Delhi and Old Delhi for the purpose of City Compensatory Allowance, Contributory Health Scheme etc.;

(b) what is the other source of their getting the Government accommodation; and

(c) if there is any, how many have been provided with the accommodation so far?

The Minister in the Ministry of Defence (Shri K. Raghuramaiah): (a) The general pool accommodation in the capital is intended for officers serving in Delhi and New Delhi proper and not in outlying areas. So long as there is shortage of accommodation for officers serving at Delhi and New Delhi, it is not considered desirable to make the staff stationed in suburbs also eligible from the general pool. The fact that officers working in offices located in a particular place are eligible for City Compensatory Allowance, Contributory Health Scheme benefits etc. is not a criterion for deciding the eligibility of the staff of that office for general pool accommodation.

(b) Civilians paid from Defence Services Estimates, except M.E.S. key personnel and non-combatants un-enrolled who are required to live near their place of duty, are not entitled to Government residential accommodation. However residential accommodation is allotted to defence civilians of these categories whenever it is surplus to the requirements of the Defence Services.

(c) 295 civilian employees have been provided with Government accommodation at Delhi Cantt. In addition, 288 civilian employees employed in Air Force Station, Palam, have been provided with Government accommodation.